

Sixteenth Loksabha

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Title: Regarding NRC updation process.

SHRI GAURAV GOGOI (KALIABOR): Thank you, Speaker Madam.

Madam Speaker, the NRC process is being updated in the State of Assam. This process has cost a lot of money and still now, many genuine Indian citizens are left out of this draft NRC. The Supreme Court has been monitoring this exercise and recently has pulled up the Government for delaying the NRC process. It shows the lack of seriousness on the part of the Government and the Supreme Court used some very harsh words. I request the Government to speed up the implementation of the NRC and also keep in mind the present situation in the North East and the entire India regarding the Citizenship Amendment Bill. If passed, it will violate the entire NRC process; and it will violate the Assam Accord. They are protesting across India against this Bill which is unconstitutional. I hope, the Government would keep in mind that the Assam Accord says that after 25th March, 1971, any illegal migrant who enters India, should be detained and deported immediately. The sanctity of the Assam Accord must be kept. Overall, in India, there is an absence of laws to deal with important things. ...*(Interruptions)*

HON. SPEAKER:

Shri N.K. Premachandran,

Shri P.K. Kunhalikutty and

Shri E.T. Mohammad Basheer are permitted to associate with the issue raised by Shri Gaurav Gogoi.